

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A.No.564/1995

Tuesday, this the 25th day of July, 1995

C O R A M

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Mohamed Sherief P.M.,
13/364, Kochangadi,
Cochin - 2,
Ernakulam District.

... Applicant

By Advocate Mr.KA Jaleel

Vs.

1. The Divisional Personnel Officer,
Southern Railway,
Mysore - 570 021.
2. The Chief Personnel Officer,
Head Quarters Office,
Southern Railway,
Madras - 3.
3. The Union of India represented by
the General Manager
Southern Railway,
Madras.

... Respondents

By Advocate Mrs.Sumathi Dandapani

The application having been heard on 25th July, 1995,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Father of applicant died in harness in 1981 and he
seeks compassionate appointment. Respondents - Railways
rejected the request for appointment stating that one son
of the deceased had attained majority even at the time of
his death. Railways state further that the widow cannot
wait until her fourth son attains majority to seek relief.
Learned Counsel for applicant would submit that the widow
is in the same plight in which she was fourteen years ago,
and that granting an appointment to the eldest son would
not have helped her. We are afraid that these considerations

are not germane. Compassionate appointment is intended to reach succour to the bereaved family to tide over the immediate crisis. A belated claim cannot be countenanced, as pointed out by the Supreme Court in Umesh Kumar Nagpal Vs. State of Haryana and others, (1994)4 Supreme Court Cases 138.

2. We dismiss the application. No costs.

Dated, 25th July, 1995.

P. V. Venkatakrishnan
P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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